

(2021) 12 AFT CK 0019
In the Armed Forces Tribunal
Case No : OA 2624 Of 2021

Maj Ishan Dixit

APPELLANT

Vs

Union of India & Ors

RESPONDENT

Date of Decision : 10-12-2021

Acts Referred:

Citation : (2021) 12 AFT CK 0019

Hon'ble Judges : Rajendra Menon, Chairperson, (J); P.M. Hariz, Member (A)

Bench : Division Bench

Advocate : Piyush Thakran, Udghosh, Harish V. Shankar

Final Decision : Disposed Of

Judgement

OA 2624/2021

1. In pursuance to the notice issued, learned counsel appearing for the respondents makes an oral submission that in view of certain developments that have taken place; the respondents have decided to permit the applicant to appear in the examination in question.
2. Accordingly, we dispose of this application with a direction to the respondents to permit the applicant to appear in the forthcoming examination which is to be held in December, 2021 and all formalities required be completed well before the commencement of the examination.
3. The OA stands disposed of.

DASTI